

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-127/252/ND/2018

In the matter of :

Three Star Properties (P) Ltd

.. PETITIONER

Vs.

Satmaya Trading Co. Ltd

. RESPONDENT

SECTION :

Under Section 252 (3)

Order delivered on 12.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :

For the Intervener

: Ms. Lakshmi Gurung, Standing

Counsel along with Mr. Omkar Singh, Income tax Deptt

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the appeal along with annexures has been duly dispatched to the respondent ROC on 25.1.2018 and subsequent to certain observations made by the Registry of this Tribunal, the amended copy of the petition /appeal has also been made available to the respondent ROC on 07.2.2018. Pursuant to the above, Ld. Company Prosecutor for the ROC is present and seeks 4 weeks time to file reply/objections to the appeal by the ROC.

In relation to the Income tax Department, the petitioner is directed to serve notice to the jurisdictional office of the Income tax Department which completed the last assessment of the Company prior to its striking off. Further, a copy of the appeal along with annexures should also be provided to the Ld. Standing Counsel, Ms. Lakshmi Gurung, who is appearing for Income tax Department within a period of one week. Income tax Department to respond within a period of 3 weeks thereafter.

Post the matter on 19.3.2018.

— Sol —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit